

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1169/2016

Date of Order: 05.06.2018

Coram : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Brundaban Nag, son of UshaNag,aged about 59 years, residing at Taljhuli W. No. 28, H. No.406/9, Kharagpur, District- Medinipur, WestBengal, Pin Code- 721301.
2. RabindraNathDewan, son of late Pran Krishna Dewan, aged about 56 years, residing at Bulbul-Chati, Post Office- Kharagpur, District - Medinipur,West Bengal.
3. NunaramMurmu, son of late Braja Mohan Murmuaged about 49 years, residing at Railway Quarter no.234/4, Unit 4, south Side,Kharagpur, Pin - 721301, West Bengal.
4. Basant Kumar Sing, son of late Matal Singh, Aged about 58 years, residing at Kasikati, Jhapetapur, Word No. 28, Kharagpur, West Bengal..
5. BikramHansdah, son of late Kandra Hansdah,Aged about 52 years, residing at RailwayQuarter No. LB- 5, Unit 2, Matiswrokati,Kharagpur, Pin- 721301, West Bengal.
6. KabitaPrmanik (Bag), Daughter of Satish Chandra Pramanik, aged about 56 years,Residing at Railway Qtr. No. 3B/8, Unit 3 Old Settlement, Kharagpur, Medinipur, Pin- 721301, West Bengal.
7. SunaramKisku, son of late Mayadharkisku, Aged about 53 years, residing at Railway Quarter no. 5/II/42, Unit 3, New Development,Kharagpur, West Bengal.
8. JagannathMurmu, son of late BinodBehari Murmu, aged 51 years, residing at late- Bhaluka, Post Office- Pinpur, District- Medinipur, West Bengal.
9. RatneswarSaren, son of late JoyramSaren, AgedAbout 56 years, residing at Railway Quarter No. 3,Unit 3, Kharagpur, Pin- 721301, West Bengal.
10. Susil Kumar Das, son of Jagadish Chandra Das, Aged about 59 years, residing at Patnapukur (Shibmanir), Post Office- Kharagpur, District-Medinipur (W), Pin- 721301, West Bengal.
11. KalyaniMandi (Tudu), Daughter of late Kala- Chand Tudu, aged about 60 years, residing atTaljhuli Word No. 28, H. No. 40/9, Kharagpur, District- Medinipur, Pin- 721301, West Bengal.
12. Sankar Das, son of late Jiban Chandra Das, aged About 53 years, residing at 768 (162/5), Ram MohanSarani, Nibedita Pally, Baidyabati, P.S Serampur,District- Hoogly, Pin- 712 222, West Bengal.



13. Ajit Kumar Roy, son of late JatindraNath Roy, Aged about 59 years, residing at Village- Math Narayanpur, Post Office- Shibnarayanpur, District- Nadia, Pin- 741 501, West Bengal.

14. PuspaSingha Roy, Daughter of late Manindra NathBiswas, aged about 59 years, residing at KalupukurKumor Para 2nd Lane, Chandan Nagar, Hoogly, West Bengal, Pin- 712103.

.....Applicants.

-versus-

1. The Union of India, through the General Manager, South Eastern Railway, Garden Reach, Kolkata- 700 043.
2. The General Manager, South Eastern Railway, Garden Reach, Kolkata- 700 043.
3. Financial Advisor & Chief Account Officer, South Eastern Railway, Garden Reach, Kolkata- 700 043.
4. Deputy Chief Accounts Officer (TA), 'South' Eastern Railway, Garden Reach, Kolkata- 700 043.

.....Respondents.

For the Applicant(s) : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the Respondent(s) : Mr. B. P Manna, Counsel

O R D E R (O R A L)

Per: Smt. Manjula Das, Judicial Member:

Heard Mr.A.Chakraborty, 1d. Counsel assisted by Ms. P. Mondal, 1d. Counsel appearing on behalf of the applicants. We have also heard Mr. B.P Manna, 1d. counsel for the respondents.

2. Reply has been filed by the respondents and to that effect, the applicants have also filed their rejoinder. Today, the matter has been listed 'for orders' however, at the outset, Mr. Chakraborty, 1d. counsel for the applicants fervently prayed before the court to give a liberty to file a comprehensive representation before the Department/competent authority, as he collect the *could not*



judicial pronouncement which will befit the case of the applicants. In view of that, ld. counsel for the applicants prays for withdrawal of the matter with a liberty to file a comprehensive representation to the respondent authorities/competent authority.

We have accepted the prayer made by ld. counsel for the applicants. We have also perused the pleadings and materials placed before us.

3. Accordingly, the matter is disposed of as being withdrawn by giving liberty to the applicants to make comprehensive representations and enclosing the judicial pronouncement as stated in the bar which will befit their case, if so desired, within one month from the date of receipt of a copy of this order. If such representation is made, the respondent authorities/ competent authority shall dispose of the same by a reasoned and speaking order within a period of three months thereafter and conveyed the decision to the applicants forthwith.

4. It is made clear that we have not gone into the merits of the case and all the points to be raised in the representations are kept open for consideration by the respondent authority as per rules and regulations governing the field.

5. With the above observations and directions, the O.A is disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Manjula Das)
Member (J)

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